

**GOVERNMENT OF INDIA**  
**MINISTRY OF LABOUR AND EMPLOYMENT**  
**LOK SABHA**  
**UNSTARRED QUESTION NO. 2308**  
**TO BE ANSWERED ON 09<sup>TH</sup> MAY, 2016**

**REHABILITATION OF TRANSGENDER AND DIFFERENTLY ABLED**

**2308. SHRI HUKUM SINGH:**

**Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:**

- (a) whether the Government has introduced/proposes to introduce a special rehabilitation scheme for rescued transgender, differently abled and other such persons in the country;**
- (b) if so, the details thereof along with the salient features of the said scheme;**
- (c) whether the Government has approved a proposal to institute a three tier rehabilitation funding scheme, under which a rescued transgender or differently abled person, women or children will get the fund and if so, the details thereof; and**
- (d) the number of such persons rescued and rehabilitated in the country during the last three year, State/UT-wise?**

**ANSWER**

**MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT**  
**(SHRI BANDARU DATTATREYA)**

**(a) to (d): The Ministry of Social Justice & Empowerment (MOSJE) is the nodal Ministry for dealing with issues related to Persons with Disabilities, Transgender, SC/ST etc. MOSJE has introduced various rehabilitation schemes. An Expert Committee was constituted in the Ministry to make an in-depth study of the problems being faced by the Transgender Community and suggest suitable measures to ameliorate their problems. The Committee submitted its report on 27<sup>th</sup> January 2014. The recommendations of the committee, inter-alia, include formulation of an Umbrella scheme for rehabilitation, socio-economic & educational empowerment of the community. This scheme would also enable transgender persons in improving the educational and socio-economic conditions by providing skill development training.**

**As per the provision of the Persons with Disabilities (Equal Opportunities, Protection of Rights and Full Participation) Act 1995, the State Governments are mandated to develop schemes/programmes for education, rehabilitation, social security, health care of Persons with disabilities including women and children with disabilities. As welfare of persons with disabilities is primarily a State subject, the Central Government supplements the efforts of the State Governments through various Central Schemes/Programmes and National Institutes. The major schemes for rehabilitation of persons with disabilities are Deendayal Disabled Rehabilitation Scheme, Scheme of Assistance to Disabled Persons for Purchase/Fitting of Aids/Appliances, Scheme for Implementation of PwD Act, Rajiv Gandhi National Fellowship Scheme etc. Seven National Institutes and two Central Public Sector Undertakings namely, Artificial Limbs Manufacturing Corporation of India and National Handicapped Finance Development Corporation are providing various rehabilitative services to persons with disabilities. In addition the Ministry of Labour & Employment has 21 Vocational Rehabilitation Centres for providing vocational training and rehabilitation to Person with Disabilities and has rehabilitated 12621, 11928 and 12552 Persons with Disabilities during 2012-13, 2013-14, 2014-15.**

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